(c) what action police/Government proposes to take to remove darkness from such spots which are poorly lit and increasing problems for police/public?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) Number of dark spots identified by Delhi Police are as under:

Sl. No.	Name of District	Number of dark spots identified
1.	New Delhi District	29
2.	Central District	65
3.	North District	159
4.	South District	40
5.	West District	160
6.	South-West District	277
7.	East District	251
8.	North-East District	122
9.	South-East District	202
10.	Outer District	226
11.	North-West District	51
	TOTAL	1582

(b) to (c) Though this is not in the charter of duties of Delhi Police, but in an endeavor to curb crime, such dark spots are identified from time to time. The matter is taken up with the agencies concerned for better lighting at these spots and further increased police presence is also maintained at and around these spots.

Moving paramilitary forces to hinterland in J&K

1795. PROF. SAIF-UD-DIN SOZ: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is aware that there are situations in Jammu and

Kashmir State where people would like the paramilitary forces to move away to the hinterland, as per requirement; and

(b) whether Government would like to organize a survey to ease out the situation for the common people?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) to (b) The deployment of Central Para-Military forces in the Kashmir Valley is a subject of continuous appraisal and review. The force levels are maintained in order to meet the requirements of the State Government for the maintenance of law and order. It has been the endeavour of the Government to reduce CPMF deployment in a graded manner thereby entrusting more and more responsibility on the State force for the maintenance of law and order. All adjustments in the strength of Central Para-Military Force in J&K are made after careful consideration of all factors, view points and the ground situations.

Crimes against women in NCR

1796. SHRI MOHAMMED ADEEB: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of crimes against women pertaining to dowry deaths, rape, abduction and kidnapping, molestation and under Section 498A reported and registered in NCR during 2010, 2011 and 2012; and

(b) the number of them finally decided and those pending trial?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) As per information provided by National Crime Records Bureau (NCRB), a total of 10,219, 10,727 and 11,419 cases of crime against women were reported in NCR during 2009, 2010 and 2011 respectively. Crime wise and district wise number of cases registered in NCR under crime against women during 2009-2011 are given in Statement (*See* below). The latest available information pertains to the year 2011.

(b) The specific information is not available with NCRB.